

(2018) 04 MAD CK 0258

Madras High Court

Case No: Writ Petition No. 10773 Of 2018

M/s.

APPELLANT

Vs

Thangavel And Sons

(P) Limited Unit-II Vs

The Chairman & Others

RESPONDENT

Date of Decision: April 26, 2018

Acts Referred:

Constitution Of India, 1950 " Article 226#Tamil Nadu Electricity Supply Code, 2004 " Regulation 5(5)(ii)(a), 5(5)(iv)

Citation: (2018) 04 MAD CK 0258

Hon'ble Judges: T. Raja, J

Bench: Single Bench

Advocate: R.S. Pandiyaraj, C. Manishankar, S.K. Raameshwar

Final Decision: Disposed Off

Judgement